

ITEM NO.35

COURT NO.14

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5154/2019

(Arising out of impugned final judgment and order dated 03-05-2019 in CRLMB No. 18/2019 passed by the High Court Of Delhi At New Delhi)

SURENDER KUMAR GUPTA

Petitioner(s)

VERSUS

THE STATE (NCT OF DELHI)

Respondent(s)

(FOR ADMISSION and I.R. and IA No.86771/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 04-07-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Sachin Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The special leave petition is dismissed.

However, it is open for the petitioner to make an application for suspension of sentence after six months in case the appeal is not heard.

(GULSHAN KUMAR ARORA)
COURT MASTER

(R.S. NARAYANAN)
COURT MASTER